

ORDER DATED 06.11.07

Heard Mr.P.K. Rath, Ld. Counsel for the Applicant. We direct Mr. S.B. Jena, Ld. A.S.C to take notice on behalf of the Respondents. Accordingly, he will file the memo of appearance in the Registry.

2. The above Original Application is filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

“ That the applicant, therefore, prays that this Hon’ble Tribunal would be graciously pleased to admit this case, call for records, after hearing the parties direct to Respondent No.1 to dispose of the Appeal filed before him under Annexure-6 within a stipulated period”.

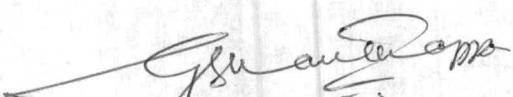
3. The Ld. Counsel for the Applicant submits that the Applicant has filed an appeal ( Annexure- A/6) dated 14.02.06. In the said appeal the Applicant has challenged the impugned order dated 20/21 October, 2003 ( Annexure-A/5). Though the impugned order is of 2003 the appeal has been filed in the month of February, 2006. There is delay in filing the appeal. The Ld. Counsel for the Applicant submits that the Applicant may be permitted to file an application for condonation of delay before the Appellate Authority. Accordingly, we permit the Applicant to submit his application for condonation of delay before the Director General, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi – 110 001, the 1<sup>st</sup> Respondent herein.

*Gp.*

4. During the pendency of the appeal with the Appellate Authority for a decision, the Applicant has approached this Tribunal for a direction. After considering the submission made by the Ld. Counsel for the Applicant, we direct the Appellate Authority to decide the appeal in accordance with the law within a period of 03 months from the date of receipt of the copy of this order. With the above observation and direction this Original Application is disposed of.



( GAUTAM RAY )  
MEMBER (A)



G. SANTAPPA )  
MEMBER(J)